

18.
25.5.1993

CCP 53/93 in
OA 160/91

Anil Kumar Singh
vs.
Union of India

Present : Petitioner in person.

Shri P. P. Khurana, counsel for respondents.

The petitioner appeared in person and submited that the judgment of the Tribunal has since been complied with and that, therefore, there is no need for persuing these proceedings. These proceedings are accordingly dropped.

Dhondiyal

(B. N. Dhondiyal)
Member (A)

(V. S. Malimath)
Chairman